

**The**  
  
**Kolkata Gazette**  
सत्यमेव जयते  
*Extraordinary*  
Published by Authority

MAGHA 16]

MONDAY, FEBRUARY 5, 2018

[SAKA 1939

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 196-L.— 5th February, 2018.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 7 of 2018**

**THE HOWRAH MUNICIPAL CORPORATION  
(AMENDMENT) BILL, 2018.**

**A  
BILL**

*to amend the Howrah Municipal Corporation Act, 1980.*

WHEREAS it is expedient to amend the Howrah Municipal Corporation Act, 1980, for the purposes and in the manner hereinafter appearing;

West Ben.  
Act LVIII of  
1980.

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

**1.** (1) This Act may be called the Howrah Municipal Corporation (Amendment) Act, 2018.

(2) This section shall come into force at once; and the remaining section shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Howrah Municipal Corporation  
(Amendment) Bill, 2018.*

(Clause 2.)

Amendment of  
section 159A of  
West Ben.  
Act LVIII of  
1980.

2. In section 159A of the Howrah Municipal Corporation Act, 1980,—

(1) in sub-section (1),—

(a) for the words “the Mayor-in-Council”, wherever they occur, the words “the Commissioner or any other officer duly authorised by the Commissioner” shall be substituted;

(b) for clause (b), the following clause shall be substituted:—

“(b) to treat the same in such physical, chemical or biological method as may consider suitable in the circumstances, or”;

(2) in sub-section (2), for the words ‘the Mayor-in-Council’, the words ‘the Commissioner or any other officer duly authorised by the Commissioner’ shall be substituted;

(3) for sub-section (9), the following sub-section shall be substituted:—

“(9) If any person on whom the notice under sub-section (1) is served on fails or refuses to take the measures, or adopt the method of treatment, specified in such notice within the time specified therein or contravenes the foregoing provisions under this section, the Municipal Commissioner himself or any officer duly authorised by him may take such measures or adopt such treatment, specified in such notice within the time specified therein, and recover the cost of doing so from the owner or the occupier of the premises, as the case may be, by way of levying special conservancy charges, at such rate as may be determined by the Mayor-in-Council, and shall also be liable to a penalty which shall not be less than rupees one thousand but which may extend to rupees one lakh only.”.

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to amend the Howrah Municipal Corporation Act, 1980 (West Ben. Act LVIII of 1980) for making provision, for prevention of vector borne diseases.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,  
The 2nd February, 2018.

FIRHAD HAKIM,  
Member-in-Charge.

By order of the Governor,

AKHILESH KUMAR PANDEY,  
Secy.-in-Charge to the Govt. of West Bengal,  
Law Department.